



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 5th OF JANUARY, 2026

WRIT APPEAL No. 2669 of 2025

CHANDRABHAN ROHIT

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ratna Bharat Tiwari - Advocate for the Appellant.

Shri Anubhav Jain - Government Advocate for Respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for appellant submits that appellant would be satisfied in case the cost imposed by the learned Single Judge while dismissing the petition is dispensed with. He submits that the appellant had specifically mentioned in the writ petition seeking a direction to the respondent to decide the election petition/application (Annexure P/6) and as such there was proper contention.

We note that the appellant had withdrawn the writ petition and while permitting the withdrawal, the Court has noticed that though no election petition was filed, appellant had sought disposal of the election petition in a time bound manner.



Perusal of the writ petition shows that the appellant has specifically mentioned for disposal of the election petition/representation/application (Annexure P/6). Consequently, while upholding the order of dismissal of the petition as withdrawn, we modify the same to the extent of imposition of cost of Rs.25,000/- on the appellant and to the limited extent, the appeal is allowed and the cost imposed on the appellant is dispensed with.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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